

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

• • •

this the 16th day of April 2002.

Contempt Petition No. 217 of 2001 **IN OA.767/01**

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)

1. Harish Chandra Maurya, Instructor, S/o Sri Gauri Shankar, Village Karigao, Post Birampur, District Sant Ravi Dasnagar, posted at Carpet Weaving Training Centre, Sewait District Allahabad.
2. Lal Bahadur Singh, S/o Lal Mangal Singh, Instructor, Village & Post Koraon, Post at Carpet Weaving Training Sewait, District Allahabad.
3. Ashal Ram, Instructor, S/o Ram Vilas, Village Chakaure, Post Mahara jganj, District Sant Ravidas Nagar, posted at Carpet Weaving Training Centre, Sweait, District Allahabad.
4. Dangar Ram Yadav, Instructor, S/o Shankar Yadav, Village Chetganj, Post Khamaria, District Mirzapur.
5. Shiv Chandra Mishra, Instructor, S/o late Ram Nihore Misra, posted at Adult Women Training Centre, Mahuakothi, District Allahabad.
6. Pancham Ram, Instructor, S/o late Jheemar, Village Anirudhpur, Post Pakhavain, District Mirzapur.
7. Santhose Ram, Instructor, S/o late Khetai Village Puramtuka, Post Rohi, District Sant Ravidas Nagar.
8. Munnilal, Instructor, S/o late Bhagirathi, Village Karhar, Post Garauli, District Mirzapur.
9. Samar Bahadur Singh, Instructor, S/o late Baijnath Singh, Village Gaharpur, Post Gopiganj, District Sant Ravidas Nagar.
10. Harinath, Instructor, S/o late Baldeo Yadav, Village Dhurava, Post Kukarauthi, District Sant Ravidas Nagar.



11. Shitla Prasad Yadav, Instructor, S/o late Bhahunu
Yadav, Village Antuwan, Post Asnavbazar, District
Sant Ravidas Nagar.

12. Amrit Lal, Instructor, S/o late Lalji, Village and
Post Cheelha, District Mirzapur.

Applicants.

By Advocate : Sri N.L. Srivastava.

Versus.

1. Smt. Teenu Joshi, Development Commissioner (Handicrafts), West Block no.7, R.K. Puram, New Delhi.

Respondent.

By Advocate : Sri G.R. Gupta.

ORDER (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

By this application, the applicants have prayed to punish the respondent for non-compliance of the order of this Tribunal dated 8.6.2001 passed in O.A. no. 767 of 2001. The direction given by this Tribunal was as under :

"The O.A. is accordingly disposed of finally with the direction to the respondent no.2 to decide the representations of the applicant within three months from the date a copy of this order is filed before respondent no.2. In order to avoid delay, the applicants may file copy of fresh application alongwith a copy of this order. NO costs."

2. Counter affidavit has been filed today. In para 7 whereof, it has been stated that the direction of the Tribunal has been complied with and the representations of the applicants have been decided on 30.1.2002 and they have been given the financial upgradation under Assured Career Progression Scheme w.e.f. 9.8.99, a copy of which has been annexed as Annexure SCA-1 to the affidavit. From the perusal, it appears that all the applicants except the applicant no.11 namely

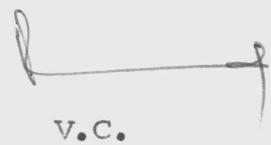


Shitla Prasad Yadav, have received the benefits. In respect of the applicant no11, it has been stated that a vigilance inquiry is pending against him, hence the benefit has not been given.

3. Considering the facts and circumstances of the case, in our opinion no fruitful purpose will be served if the present CCP is kept pending before this Tribunal. The CCP is accordingly dismissed and notice issued to the respondent is hereby discharged. No costs.



Member (A)



V.C.

Girish/-